

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

206

CP(IB)No.1365/KB/2019  
IA(IB)No.109/KB/2020

Present: 1. Hon'ble Member(J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25<sup>th</sup> FEBRUARY, 2020, 10:30 A.M

Name of the Company	Vasu Publicity -Vs- Indian Gem & Jewellery Imperial Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Kunal Saxena for IRP

} IRP

Kunal Saxena  
Adv.  
25/02/2020

O. N. Rai for CoC

| Committee of Creditors

O. N. Rai  
28/2/20

ORDER

Ld. Counsel for the Interim Resolution Professional (IRP) appears. Ld. Counsel for the Committee of Creditors appears.

Ld. Counsel representing IRP filed 3<sup>rd</sup> Progress Report.

In the meanwhile an Interim Application No. 109/KB/2020 filed by the Committee of Creditors under Section 22(3) for replacing the existing IRP Mr. Ashok Kumar Agarwal with **Mr. Sanjit Kumar Nayak, having registration No. IBBI/IPA-003/IP-N00079/2017-2018/10702** vide resolution dated 23.12.2019 with 100% voting share.

It is further submitted that the resolution professional fee as well as the cost payable to the IRP as on date of the replacement is to be paid by the Committee of Creditors. Ld. Counsel appearing for the CoC undertaken to pay with in one week. It is recorded.

Accordingly the application is allowed. The IRP is directed to hand over all the records available with him to the incoming Resolution Professional.

List the matter for filing further progress report to **13.04.2020**. **C.A. (IB) No. 109/KB/2020 is disposed of** accordingly.



(Harish Chander Suri)  
Member (T)



(Jinan K.R.)  
Member (J)